

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 172 OF 2017 &
IA NO. 444 OF 2018

Dated: 5th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Coastal Gujarat Power Limited
Vs.

.... Appellant(s)

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Apoorva Misra

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran
Ms. Poorva Saigal for R-2,4,5,6,8 & 9

Ms. Nikita Choukse for R-3

Mr. Anand K. Ganesan
Mr. Ashwin Ramanathan for R-7

ORDER

[IA No. 444 of 2018 - (Delay in filing Reply)

The learned counsel, Ms. Nikita Choukse, appearing for the third Respondent submitted that, there is a delay in filing the reply to the Appeal which has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the third Respondent, as stated above, is taken on record.

In the light of the submission made by the learned counsel appearing for the third Respondent and reasoning given in the application explaining the delay in filing the reply, we find it satisfactory as the sufficient cause has been made out. The same is accepted and the delay in filing of the reply is condoned. IA No. 444 of 2018 for delay in filing the reply is allowed.

APPEAL NO. 172 OF 2017

The learned counsel appearing for the Respondents pray for four weeks time to file their respective replies in the matter.

Submissions made by the learned counsel appearing for the Respondents, as stated above, are placed on record.

The learned counsel appearing for the Respondents are permitted to file their respective replies in the matter by 04.05.2018 after duly serving copies on the other sides. Thereafter, rejoinder, if any, may be filed by 25.05.2018 after duly serving copy on the other side.

List the matter on **05.07.2018**, as agreed by the learned counsel appearing for both the parties.

(S.D. Dubey)
Technical Member

(N.K. Patil)
Judicial Member

js/vt